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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 376/2023 & I.A. 36111/2024

NAYAN INDIA SCIENCE AND TECHNOLOGIES PRIVATE

LIMITED .....Plaintiff

Through: Mr. Varun Sharma, Mr. Nishant Rai,

Mr. Manish Aryan and Ms. Swati

Mittal, Advocates

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versus

INTENTS MOBI PRIVATE LIMITED & ANR. .....Defendants

Through: Mr. J. Sai Deepak, Mr. Avinash

Sharma, Mr. Kshitij Malhotra, Mr. Aman, Mr. Anuj Goyal and Ms.

Shivangi Verma, Advocates

**CORAM:** 

HON'BLE MS. JUSTICE MINI PUSHKARNA

ORDER 18.11.2024

**%** 

- 1. Mr. J. Sai Deepak, Advocate submits that the defendant is not infringing on the patent of the plaintiff and for this purpose, he has drawn the attention of this Court to the various submissions made in the written statement on behalf of the defendant, which are as follows:
- i. Defendant is not making, selling, or importing any Artificial Intelligence ("AI") based system.
- ii. No artificial neural network of any sort is used in the Intents Go App.





- iii. The Intents Go App does not capture video images.
- iv. There is no AI based training module in the Intents Go Application.
- v. Defendant is not making, selling, or importing any electronic mobile device.
- vi. Further, since there is no video/ images captured, the Intents Go App does not have any AI based routines for processing images.
- vii. The Intents Go app does not use any sort of AI based image processing.
- 2. By referring to the aforesaid submissions made in the written statement, learned counsel appearing for the defendants submits, that it is clear that there is no infringement by the defendant.
- 3. At this stage, learned counsel appearing for the plaintiff submits that the written statement is to the effect that there is no use of the AI by the defendant in the app. He submits that there is no specific statement with respect to non-use of AI in the server.
- 4. Accordingly, both the parties are directed to take instructions.
- 5. Re-notify on 28<sup>th</sup> November, 2024.

MINI PUSHKARNA, J

NOVEMBER 18, 2024 ak